

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 206
CP(IB)/214(AHM)2022

Order under Section 95 IBC

IN THE MATTER OF:

Intec Capital Limited
V/s
ChandraShekhar Balkrishna Panchal

.....Applicant

.....Respondent

Order delivered on ..15/03/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Urvesh Gor, Adv.
For the Respondent : Mr. Kunal Vaishnav, Adv.

ORDER

Application is filed u/s 94 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned.

Matter stands adjourned to 05.06.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. MADAN B GOSAVI
MEMBER (JUDICIAL)**